

ITEM NO.31 Court 1 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).4452/2022

(Arising out of impugned final judgment and order dated 08-03-2022 in WP(C) No.3914/2022 passed by the High Court of Delhi at New Delhi)

HIGH COURT OF DELHI

Petitioner(s)

VERSUS

DEVINA SHARMA

Respondent(s)

(IA No.36569/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 11-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. A.D.N. Rao, Sr.Adv.  
Mr. Gautam Narayan, AOR  
Ms. Asmita Singh, Adv.  
Mr. A. Venkatesh, Adv.  
Mr. Amit Prakash Sahi, Adv.

For Respondent(s) Ms. Devina Sharma, Respondent-in-person

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard learned senior counsel appearing on behalf of the petitioner as also the respondent, who has appeared in person.

Issue notice.

The respondent, who appeared in person, accepts notice.

The respondent is directed to file her response by 12.03.2022.

The respondent claims that because of pandemic, she did not have opportunity to appear in the Delhi Judicial Services Examination for the last two years. She, accordingly, prays that

as she has crossed the prescribed age limit of 32 years in the process, she may be permitted to appear in the present examination.

However, learned senior counsel appearing on behalf of the petitioner submits that approximately 5,700 candidates have applied for the said examination and the time schedule has already been fixed for the same.

Taking into consideration the fact that the time schedule of the above-mentioned examination has already been fixed by the Delhi High Court, we deem it appropriate to hear the matter and dispose of the same in accordance with law without stalling the examination process.

However, taking into consideration the facts and circumstances of the instant case, we permit the respondent to submit her application for the aforesaid examination which shall remain subject to the outcome of this petition.

List the matter on 14.03.2022.

The petitioner is directed to supply a copy of the petition to the respondent-in-person immediately.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)